

Mr. S. Natesan Iyer,  
Block No. 5,  
Vimal Co-op. Society,  
Godhra Road,  
Dahod - 389 151.

..... Petitioner

Versus

Union of India, through  
General Manager, W. Rly.,  
Head Quarter Office,  
Old Building, Churchgate,  
Bombay - 400 020.

Divisional Railway Manager,  
Traction Distribution,  
Establishment, W. Rly.,  
Pratapnagar,  
Vadodara - 4.

..... Respondents

Coram : Hon'ble Mr S P Mukherjee .. Administrative Member  
Hon'ble Mr P M Joshi .. Judicial Member

O R A L O R D E R

Date : 6.7.1987.

Per : Hon'ble Mr P M Joshi .. Judicial Member

This is an application filed under section 19 of Administrative Tribunals Act, 1986. The applicant is now holding the post of Electrical Chargeman, Power Supply Installation, Traction Distribution, Western Railway, Godhra. He has prayed for the relief that the respondents be directed to fix his pay in grade Rs. 380-560 (R) from 1.8.1978 and to pay the arrears thereof for the period from 1.8.1978 to 5.4.1982. According to the applicant, he was holding the post of "Highly Skilled Electrical Fitter" grade - I, in the year 1978. He states that the post was upgraded and he was entitled to the benefit of the fixation of pay from 1.8.1978. As per the case set up by the applicant, he has made several representations in this regard, but his requests have not been considered. He has relied on the three letters of - including two - representations made by him during the year 1981 and the last one made in the year 1987.

The petitioner claims relief for fixation of pay

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which according to him was admissible to him from 1.8.1978. The cause of action, therefore, had arisen for the present applicant in the year 1978. Now, when his representations were not accepted by the respondent and his grievances were not redressed, he ought to have taken legal action in this regard. It is established that representations for redressal do not keep the matter alive. In view of the provisions laid down in section 21 of the Administrative Tribunals Act, 1985, the ~~is barred by limitation and~~ application therefore stands rejected 'in limine'.

*Signature*  
( P M Joshi )

Judicial Member

*Signature*  
( S P Mukherjee )

Administrative Member